

ITEM NO.56

COURT NO.4

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 357/2022

DELIMITATION DEMAND COMMITTEE FOR THE
STATE OF ARUNACHAL PRADESH ASSAM
MANIPUR AND NAGALAND IN NORTH

PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

Date : 25-11-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Gopal Shankaranarayanan, Sr. Adv.
Shri. Gaichangpou Gangmei, AOR
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Mr. Yashvir Kumar, Adv.
Ms. Jhavi Dubey, Adv.

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Dr. Alana Golmei, Adv.
Mr. Samuel Khobung, Adv.

For Respondent(s) Mr. Tushar Mehta, SG
Mr. K. M. Natraj, ASG
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Mr. Shuvodeep Roy, Adv.
Mr. Prathyush Shrivastava, Adv.
Mr. Nakul Chengappa K.K., Adv.
Ms. Akriti A. Manubarwala, Adv.

Mr. Lenin Singh Hijam, AG
Mr. Pukhrambam Ramesh Kumar, AOR
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Ms. Limayinla Jamir, Adv.
Ms. Chubalemla Chang, Adv.

MR. Chandrashekhar A.Chakalabbi, Adv.
MR. S.K. Pandey, Adv.
MR. Awanish Kumar, Adv.
MR. Anshul Rai, Adv.
MR. Abhinav Garg , Adv.
MR. D. Girish Kumar , Adv.
MR. Kumar Vinayakam Gupta, Adv.
MR. Anupam Jain, Adv.

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Mr. Amit Sharma, Adv.
Mr. Dipesh Sinha, Adv.
Mr. Pallavi Barva, Adv.

Mr. Shuvodeep Roy, Adv.
Mr. Sai Shashank, Adv.
Mr. Arnav S. Deo, Adv.
Mr. Deepayan Dutta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Adjourned at the request of learned counsel for the respondent Nos.5, 6 and 7, list the matter on 15th February, 2023.

The Union of India and Chief Election Commissioner will file their response in the meantime.

We also heard learned Advocate General appearing on behalf of the State of Nagaland. He prays and is granted one month's time to file counter affidavit.

Pleadings should be completed before the date on which the matter is to be listed.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
ASSISTANT REGISTRAR